

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 325/2021
PS : Hari Nagar
U/s:- 186/353/307 IPC
State Vs. Rohit Sharma
Date:- 24.07.2021

Present: None for the State.
IO/SI Krishan Singh is present with case file.
Accused Rohit Sharma produced in PC.

IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 06.08.2021.

Accused be produced before the concerned Court/Duty M.M. on 06.08.2021.

Copy of this order be given Dasti to I.O.

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

*Order copy
received*

*SP
P. Hari Mehta
24/7/21*

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 204/2021
PS : Punjabi Bagh
U/s:- 356/379 IPC
State Vs. Jai Kumar Singh @ Jai Singh
Date:- 24.07.2021

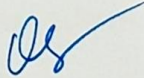
Present: None for the State.
IO/HC Sandeep is present with case file.
Accused Jai Kumar Singh @ Jai Singh produced through
VC.

IO has filed an application for 14 days JC of the accused.
In view of the reasons stated in the application there are
sufficient grounds that the accused may commit further offences, he
may induce, threat or promise to any person for acquainted with the
facts of the case so as to dissuade him from disclosing such facts to
the Courts or to the police officers and to conduct proper investigation
of the offence.

Therefore, the accused is remanded to judicial custody till
06.08.2021.

Accused be produced before the concerned Court/Duty
M.M. on 06.08.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

order copy received
Sandeep
HC Sandeep 575/w
PS Punjabi Bagh

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 692/2021
U/s 33/38 Delhi Excise Act
PS Punjabi Bagh
State Vs. Sandeep Sharma

16.07.2021

Present: None for the State.
IO/SI Ishwar Singh alongwith case file.
Accused Sandeep Sharma produced after fresh
arrest.

An application for two days police custody remand
has been filed by the IO.

Arrest memo perused.

Keeping in view of reason stated in the application
and submission of IO, the accused is remanded for two days
police custody as there are sufficient reasons for the same to
arrest other co-accused. IO is directed to get the accused
medically examined as per the law.

The accused be produced before the concerned
court / Duty MM on 26.07.2021.

Copy of this order be given Dasti to the IO as prayed.

(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 692/2021
PS : Punjabi Bagh
U/s:- 33/38 Delhi Excise Act
State Vs. Sandeep Tyagi
Date:- 24.07.2021

Present: None for the State.
IO/HC Murari Lal is present with case file.
Accused Sandeep Tyagi produced after fresh arrest.

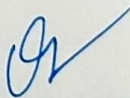
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 06.08.2021.

Accused be produced before the concerned Court/Duty M.M. on 06.08.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 00444/2021
PS : Rajouri Garden
U/s:- 379/411 IPC
State Vs. Gagan
Date:- 24.07.2021

Present: None for the State.
HC Baldev Raj is present on behalf of IO/HC Sandesh.
Accused Gagan produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 06.08.2021.

Accused be produced before the concerned Court/Duty M.M. on 06.08.2021.

Copy of this order be given Dasti to I.O.

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 438/2021
PS : Moti Nagar
U/s:- 356/379/34 IPC
State Vs. Rahul @ Aryan @ Rohit
Date:- 24.07.2021

Present: None for the State.
IO/SI Krishan Chander is present with case file.
Accused Rahul @ Aryan @ Rohit produced in PC.

IO has filed an application for 13 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 06.08.2021.

Accused be produced before the concerned Court/Duty
M.M. on 06.08.2021.

Copy of this order be given Dasti to I.O.

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 633/2021
PS : Rajouri Garden
U/s:- 25/54/59 Arms Act
State Vs. Gagan
Date:- 24.07.2021

Present: None for the State.
IO/HC Baldev Raj is present with case file.
Accused Gagan produced after fresh arrest.

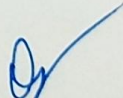
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 06.08.2021.

Accused be produced before the concerned Court/Duty M.M. on 06.08.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 594/2021
PS : Rajouri Garden
U/s:- 356/379/34 IPC
State Vs. Gagan
Date:- 24.07.2021

Present: None for the State.
IO/HC Rajendra Kumar is present with case file.
Accused Gagan produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 06.08.2021.

Accused be produced before the concerned Court/Duty M.M. on 06.08.2021.

Copy of this order be given Dasti to I.O.



(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 398/2021
PS : Rajouri Garden
U/s:- 356/379/34 IPC
State Vs. Gagan
Date:- 24.07.2021

Present: None for the State.
IO/HC Pramod Kumar is present with case file.
Accused Gagan produced after fresh arrest.

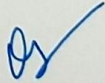
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 06.08.2021.

Accused be produced before the concerned Court/Duty M.M. on 06.08.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 022982/2020

PS : Moti Nagar

U/s:- 379/411 IPC

State Vs. Deepak Bhatt @ Bhaya

Date:- 24.07.2021

Present: None for the State.
IO/HC Surat Singh is present with case file.
Accused Deepak Bhatt produced through VC.

IO has filed an application for 14 days JC of the accused.

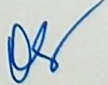
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 06.08.2021.

Accused be produced before the concerned Court/Duty M.M. on 06.08.2021.

Copy of this order be given Dasti to I.O.

Received
Surat Singh
He Surat Singh
at 24/7/2021


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 515/2021
PS – Tilak Nagar
U/s – 379/411 IPC

24.07.2021

Present : None for the State.

IO/HC Santosh Kumar is present with case file.

An application is moved by the IO / HC Santosh Kumar for interrogation of accused Shahrukh Khan. Considering that the disclosure statement has been made in another matter and recovery of case property of the present matter, the application is allowed and IO is granted permission to interrogate the accused on 24.07.2021.

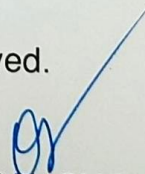
Accused is lodged at Tihar Jail in FIR No. 684/2021 u/s 379/411 IPC PS Tilak Nagar.

Jail Superintendent, Tihar is directed to allow the IO to interrogate the accused as per rules on 24.07.2021.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.

Received one copy
Santosh Kumar


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 563/2021
PS – Tilak Nagar
U/s – 379/411 IPC

24.07.2021

Present : None for the State.

IO/HC Subhash Chand is present with case file.

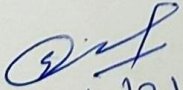
An application is moved by the IO / HC Subhash Chand for interrogation of accused Shahrukh Khan. Considering that the disclosure statement has been made in another matter and recovery of case property of the present matter, the application is allowed and IO is granted permission to interrogate the accused on 24.07.2021.


Accused is lodged at Tihar Jail in FIR No. 684/2021 u/s 379/411 IPC PS Tilak Nagar.

Jail Superintendent, Tihar is directed to allow the IO to interrogate the accused as per rules on 24.07.2021.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.

Received one Copy.

24/7/21


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 42/2021

PS : Paschim Vihar (West)

U/s:- 336/34 IPC & 25/27/54/59 Arms Act

State Vs. 1. Jitender @ Golu @ Totla

2. Jai Krishna Verma @ Krishna

Date:- 24.07.2021

Present: None for the State.
IO/ASI Jagdish Prasad is present with case file.
Both the accused produced through VC.

IO has filed an application for 14 days JC of both the accused.

In view of the reasons stated in the application there are sufficient grounds that both the accused may commit further offences, they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, both the accused are remanded to judicial custody till 06.08.2021.

Both accused be produced before the concerned Court/Duty M.M. on **06.08.2021**.

Copy of this order be given Dasti to I.O.

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

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*ASI Jagdish
18/100*

*P. P. Verma
24/7/21*

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. CD-AP-0114/2021
PS – Anand Parbat
U/s – 379 IPC

24.07.2021

Present : None for the State.

IO/HC Anuj Kumar is present with case file.

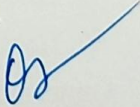
An application is moved by the IO / HC Anuj Kumar for interrogation of accused Shiv Kumar. Considering that the disclosure statement has been made in another matter and recovery of case property of the present matter, the application is allowed and IO is granted permission to interrogate the accused on 26.07.2021.

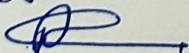
Accused is lodged at Tihar Jail in FIR No. 124/2021 u/s 356/379/411/413/414/120B/34 IPC dated 30.03.2021 PS Palam Village.

Jail Superintendent, Tihar is directed to allow the IO to interrogate the accused as per rules on 26.07.2021.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

Present on copy


IO Anuj 19/6/21 P.S. Anand Parbat
on 24.7.21

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. CD-AP-0113/2021
PS – Anand Parbat
U/s – 379 IPC

24.07.2021

Present : None for the State.

IO/HC Udai Partap is present with case file.

An application is moved by the IO / HC Udai Partap for interrogation of accused Shiv Kumar. Considering that the disclosure statement has been made in another matter and recovery of case property of the present matter, the application is allowed and IO is granted permission to interrogate the accused on 26.07.2021.

Accused is lodged at Tihar Jail in FIR No. 124/2021 u/s 356/379/411/413/414/120B/34 IPC dated 30.03.2021 PS Palam Village.

Jail Superintendent, Tihar is directed to allow the IO to interrogate the accused as per rules on 26.07.2021.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021

Received one copy

↳ st/h

HC UDAI PARTAP SINGH
Beld No 08/C
PS - Anand Parbat
24.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 828/2021

PS : Nihal Vihar

U/s:- 14 Foreigners Act

State Vs. 1. Emma S/o Anyaegbu
2. Mgbomchukwu Felix S/o Flex
3. John S/o Joshef
4. Collins S/o Okuwaye
5. David S/o Jesusson
6. Justin S/o Irebi
7. Desmond S/o Chukuma
8. Victor S/o Kasim
9. John Paul S/o Swuiany
10. Marvellous S/o Egbe
11. Isaac S/o Nwaekwu
12. Chaslin S/o Aebmi
13. Daniel S/o Agbasi
14. Sidibe S/o Abuo

Date:- 24.07.2021

Present: None for the State.

IO/SI Rakesh Kumar is present with case file.

All the accused produced after fresh arrest.

IO has filed an application for 14 days JC of all the accused.

In view of the reasons stated in the application there are sufficient grounds that all the accused persons may commit further offences, they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

It is also necessary to ensure the presence of all the accused persons before the court. Therefore, all the accused persons

FIR No. 828/2021

PS : Nihal Vihar

U/s:- 14 Foreigners Act

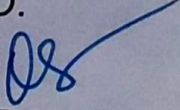
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are remanded to judicial custody till 06.08.2021.

Jail Superintendent, Tihar is directed to provide legal aid counsel services to all the accused person within the Jail by tomorrow positively i.e. 25.07.2021.

All the accused persons be produced before the concerned Court/Duty M.M. on 06.08.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
24.07.2021